

DEMAND NO. 15—OPEN LINE WORKS—

CAPITAL, DEPRECIATION FUND AND
DEVELOPMENT FUND

"That a Supplementary sum not exceeding Rs. 2,000 be granted to the President to defray the charges which will come in course of payment during the year ending 31st day of March, 1970, in respect of Open Line Works—Capital, Depreciation Fund and Development Fund.
13.30 hrs.

APPROPRIATION (RAILWAYS)
No. 5 Bill*, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI R. L. CHATURVEDI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1969-70 for the purposes of Railways.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1969-70 for the purposes of Railways."

The motion was adopted.

SHRI R. L. CHATURVEDI: I introduce† the Bill.

I move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1969-70 for the purposes of Railways, be taken into consideration."

*Published in Gazette of India Extraordinary, Part II, section 2, dated 20-12-69.

†Introduced/moved with the recom-

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1969-70 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We will now take up clause by clause consideration. The question is:

"That clauses 2, 3, 1, the Schedule, the Enacting Formula and the title stand part of the Bill".

The motion was adopted.

Clauses 2, 3, 1, the Schedule, the Enacting Formula and the Title were added to the Bill.

SHRI R. L. CHATURVEDI: I move:

"That the Bill be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

13.32 hrs.

DEMANDS‡ FOR EXCESS GRANTS
(GENERAL), 1967-68

DEMAND NO. 1—MINISTRY OF
COMMERCE

MR. DEPUTY-SPEAKER: Motion moved:

"That a sum of Rs. 99,562 be granted to the President to make good an excess on the grant in respect of 'Ministry of Commerce' for the year ended the 31st day of March, 1968."

mendment of the President.

‡Moved with the recommendation of the President.